

O.A. No. 488 of 2008

Rabindra Nath Barik.....Applicant
Vs
Union of India & Ors.....Respondents

Order dated: 11.08.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&
Hon'ble Shri A. K. Patnaik, Member(Judl.)

Neither the applicant nor his counsel is present when called.

Mr. S.K.Ojha, Ld. Standing Counsel is present for the Respondent-Railways.

When the matter was first taken up on 10.11.2008 by this Tribunal for admission, this Tribunal having found no material for proceeding, directed the applicant to produce sufficient materials to prove the claim of the applicant and the matter was posted to be taken up when moved again. When no memo was filed till date for taking up of this matter, Registry has posted this O.A. today.

Since no step has been taken by the applicant/Ld. Counsel for the applicant for the last two and a half years for listing of this O.A., it appears that the applicant is no way interested to prosecute this case further. Accordingly, the O.A. stands dismissed for default.


MEMBER (Judl.)


MEMBER(Admn.)